

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M. A. No. 290 of 1999
(O.A. 207 of 1997)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

BOJORANGI

VS

UNION OF INDIA & ORS.

For the Applicant : Ms. B. Ghosh Dutta, counsel

For the Respondents: Mr. R. M. Roychowdhury, counsel

Heard on 18.6.1999 : : Date of order: 18.6.1999

O R D E R

Heard the learned advocates of both the saides. I have gone through the application and it is found that the learned advocate for the applicant could not attend the Court when the matter was called on for hearing though immediately she attended the Court.

2. In view of the aforesaid circumstances I find sufficient cause for restoration of the case after setting aside the order of dismissal dated 5.5.99. Accordingly, the order of dismissal dated 5.5.99 is hereby set aside and the case is restored to its original file and number. The case is fixied for hearing on 29.7.99. MA is thus disposed of.

MEMBER (J)

(a) No of the "Appn
(b) Name of the applicant
(c) Dt. of presentation of application for copy
(d) No. of pages
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